

**SCHEDULE II**  
**FORM B**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)  
**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. CHAITRA GLAZE**  
**PRIVATE LIMITED**

|    |                                                                                                   |                                                                                                                                                              |
|----|---------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1  | Name of corporate debtor                                                                          | <b>M/s. CHAITRA GLAZE PRIVATE LIMITED</b>                                                                                                                    |
| 2  | Date of incorporation of corporate debtor.                                                        | 04/02/2005                                                                                                                                                   |
| 3  | Authority under which corporate debtor is incorporated/ registered                                | Registrar of Companies, Bengaluru, Under the companies Act 1956                                                                                              |
| 4  | Corporate identity number / limited liability identity number of corporate debtor.                | U27203KA2005PTC035536                                                                                                                                        |
| 5  | Address of the registered office and principal office (if any) of corporate debtor.               | No.8 (First Floor), 1st Main Road BHCS Layout, BSK III Stage Bangalore, KARNATAKA                                                                            |
| 6  | Date of closure of insolvency resolution process.                                                 | <b>07-03-2020</b>                                                                                                                                            |
| 7  | Liquidation commencement date of corporate debtor.                                                | <b>12/03/2020</b> -Date of Order<br><b>20/03/2020</b> - Receipt of copy from NCLT.                                                                           |
| 8  | Name and Registration registration number of the Insolvency Professional acting as liquidator.    | RAMANAHALLI SHIVANNA<br>DODDABYREGOWDA,<br>REG NO : <b>IBBI/IPA-002/IP-N00583/2017-18/11775</b>                                                              |
| 9  | Address and email of the liquidator as registered with the Board                                  | # 350 1st Cross, Canara Bank Layout, Kodigehalli, Vidyaranyapura (post) BENGALURU-560097<br>E-mail: rsdgowda@yahoo.co.in.                                    |
| 10 | Address and email to be used for correspondence with the liquidator as registered with the board. | # 350 1st Cross, Canara Bank Layout, Kodigehalli, Vidyaranyapura (post) BENGALURU-560097<br>Mobile No.9916633897,9483080322<br>E-mail: rsdgowda@yahoo.co.in. |
| 11 | Last date for submission of claims                                                                | <b>19-04-2020</b>                                                                                                                                            |

Notice is hereby given that the Hon'ble National Company Law Tribunal Bengaluru has ordered the commencement of liquidation of the M/s. Chaitra Glaze Private Limited on **12<sup>th</sup> March, 2020** (Certified copy received on 20.3.2020) under section 33 of code.

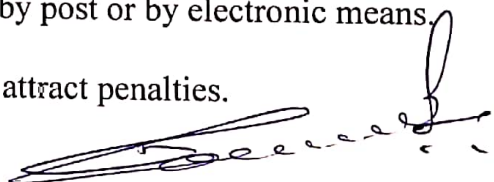
The stakeholders of **M/s. Chaitra Glaze Pvt.Ltd** are hereby called upon to submit a proof of their claims; intimation of decision on relinquishment of security Interest, on or before **19-04-2020**, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24.03.2020  
Place : Bengaluru



  
 Name and Signature of the Liquidator:  
**Ramanahalli Shivanna Doddabyregowda**